

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO.291
TO BE ANSWERED ON WEDNESDAY, THE 3rd February, 2021

COURT CASES INVOLVING GOVERNMENT

291. SHRI VIJAY KUMAR:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government proposes to implement any alternative system to settle those cases outside the courts wherein the Government is also a party;
- (b) if so, the details thereof;
- (c) whether the Government has assessed the number of cases wherein they are also a party;
- (d) if so, the number of such cases lying pending in the subordinate courts and high courts as on date; and
- (e) the percentage of such cases out of the total pending cases?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) & (b) Yes, the Department of Legal affairs, in order to reduce litigations and to provide alternate mechanism to resolve the cases outside the court, where both parties are Government Department or where one party is Government Department and other is its instrumentalities, (CPSEs / Boards / Authorities, etc.), has issued guidelines namely, Administrative Mechanism for Resolution of Disputes (AMRD) dated 31.03.2020. The AMRD applies to any/all dispute(s), other than those related to taxation, between Central

Government Ministries / Departments *inter se* and between Central Government Ministries / Departments and other Ministries / Departments / Organisation(s) / Subordinate / Attached Offices / Autonomous and Statutory Bodies, etc., under their administrative supervision / control.

(c) & (d) Yes. From the data as entered and displayed on Legal Information Management & Briefing System (LIMBS) 2.0 (which is under implementation), a user based web platform to assess the Government litigation and to monitor such litigation, in which Government of India or its subordinate offices are involved, the total no. of cases entered by the user Departments / Ministries and shown pending in subordinate courts which includes the cases from District & Session courts, Civil and Magistrate Courts, District Consumer Disputes Redressal Commission (DCDRC) / State Consumer Disputes Redressal Commission(SCDRC) etc. are 95,183. Further, the total no. of such cases, as entered and as pending in different High Courts are 1,70,096. These figures are dynamic, as continuously uploaded by the concerned stakeholders.

(e) As shown on National Judicial Data Grid, whose figures are also dynamic, the total pending cases in

(i) Various district courts are 3,71,83,362

(ii) Different High Courts are 56,57,909

The percentage of cases as displayed on LIMBS 2.0 where the Government is a party, out of total pending cases;

(i) As regard, district Courts are 0.25% (approx.)

(ii) As regard, High Courts are 3% (approx.)
